

ITEM NO.302

Court 4 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 522/2021

MAMTA SHARMA

Petitioner(s)

VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION & ORS.

Respondent(s)

(FOR ADMISSION and IA No.60122/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.60317/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.60315/2021-CLARIFICATION/DIRECTION and IA No.60123/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 62752/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 62751/2021 - INTERVENTION APPLICATION

IA No. 62714/2021 - INTERVENTION APPLICATION)

Date : 03-06-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Ms. Mamta Sharma, Petitioner-in-person

For Respondent(s)

Mr. K.K. Venugopal, Id. A.G.

Mr. Tushar Mehta, S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. Rajat Nair, Adv.

Mr. Ankur Talwar, Adv.

Ms. Suhasini Sen, Adv.

Ms. Apoorva Kurup, Adv.

Mr. Tushar Mehta, S.G.

Mr. Rupesh Kumar, Adv.

Mr. Rajeev Sharma, Adv.

Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.

Mr. Alekshendra Sharma, Adv.

Mr. J.K. Das, Sr. Adv.

Mr. Sandeep Devashish Das, AOR

Ms. Sukanya Lal, Adv.

Mr. Inderjit Sinha, Adv.

Mr. Pai Amit, AOR

Mr. Kumar Vaibhav, Adv.
Ms. Pankhuri Bhardwaj, Adv.

Mr. Jose Abraham, Adv.
Mr. Robin Raju, Adv.
Mr. M.P. Srivignesh, Adv.
Ms. Anju Joseph, Adv.
Ms. Deepa Joseph, Adv.

Dr. Charu Mathur, AOR
Ms. Tanvi Dubey, Adv.
Mr. Sanjay Kumar Dubey, Adv.
Mr. Sanpreet Singh Ajmani, Adv.
Mr. Yash Dubey, Adv.

Mr. James P. Thomas, AOR
Mr. Apzal Ansari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As requested by learned Attorney General for India and Mr. J.K. Das, learned senior counsel appearing for ICSE, we accede to the request of deferring the hearing of this matter for two weeks, while placing on record the statement made by learned counsel appearing for both the Boards that in principle decision to cancel the Class XII Standard Examinations has already been taken and what remains is only to devise well-defined objective criteria for assessment of performance of the candidates, which decision will be taken by them within two weeks, as aforesaid.

List the matter on 17.06.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)